



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.300/2015

New Delhi, this the 18th Day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Shri Ombir, S/o Sh. Ishwar Singh
R/o H.No.38, Village Ramjanpur
Delhi-36
Aged about 32 years

...Applicant

(By Advocate: Shri Ajesh Luthra)

Vs.

1. Govt. of NCT of Delhi
Through the Chief Secretary
5th Floor, Delhi Sachivalaya
New Delhi.
2. Delhi Subordinate Services Selection Board
Through its Chairman
Govt. of NCT of Delhi
F-18, Karkardooma
Institutional Area
Delhi-92.
3. South Delhi Municipal Corporation
Through its Commissioner
4th Floor, Civic Centre, Minto Road
New Delhi-2. ...Respondents

(By Advocate: Ms. Ruchi Chauhan for Shri Umesh Joshi
for Res. No.3)

Order (Oral)



Hon'ble Mrs. Justice Vijay Lakshmi, M(J)

Shri Ajesh Luthra, learned counsel for the applicant seeks to withdraw the OA as the applicant has already been appointed in some other department.

2. OA is accordingly dismissed as withdrawn. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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